

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 3.1.2008.

The Meeting No.36 /AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 3.1.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT in Room No. 4 of DGFT office.

List of members present in the meeting is at Annexure-I

Minutes of the meeting held on 13.12.2007 and 20.12.2007 were ratified by the Committee.

Case No.766 NC-VI Dt . 3.1.2008	Party Name: M/s.Accelerated Freeze Drying Co. Alleppey.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/050/118/AM08/DES- VI	RLA File 10/24/40/140/AM08	Lic No./Date 1010027926 19.11.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1	66/0- AFD SHRIMP FREEZE DRIED SHRIMP	8915.000	KG	8900655.00	224764.00
			Total	8900655.00	224764.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1	FROZEN HEADLESS SHRIMP FROZEN HEADLESS	65000.000	KG	4890600.00	123500.00
			Total	4890600.00	123500.00

Position:

Decision: Deferred

The Committee considered the case as per agenda. It was noted by the NC meeting that comments from MPEDA have not been received . It was decided by the meeting that MPEDA may be reminded to send their comments within a fortnight. The case will be placed before NC for consideration thereafter.

Case No.767 NC-VI Dt . 3.1.2008	Party Name: M/s. Marine Chemicals Cochin.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/129/AM08/DES- VI	RLA File 10/24/40/146/AM08	Lic No./Date 1010028070 5.12.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	18000.000	KG	9088200.00	224400.00
			Total	9088200.00	224400.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAR AGAR COMMERCIAL GRADE POWDER	20000.000	KG	8910000.00	220000.00
			Total	8,910,000.00	220,000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was observed by the NC meeting that comments of MPEDA have not been received . It was decoded to issue D.O. reminder to MEPDA to expedite their comments.

Case No.768 NC-VI Dt . 3.1.2008	Party Name: M/s. Symega Savoury Technology Pvt. Ltd, Ernakulam.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/126/AM08/DES- VI	RLA File 10/24/40/144/AM08	Lic No./Date 1010028017 28.11.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- PIPERINE POWDER	49500.000	KG	5,671,625.00	144,500.00
			Total	5,671,625.00	144,500.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	MALTODEXTRINE Thickening agent in food products	45.000	MT	986,288.00	24,750.00
			Total	986,288.00	24,750.00

Position:

Decision: Deferred

The Committee considered the case as per agenda. The NC meeting decided to ask the applicant to furnish the following details.

- (i) the inputs, indigenous as well as imported, used for manufacturing the export product.**
- (ii) the manufacturing process.**
- (iii) wastage at various stages of manufacture.**
- (iv) whether the firm has approval from FDA for the export product, and if so a copy of the same.**

The case will be considered by the Committee on receipt of the above information from the firm.

Case No. 769 NC-VI Dt . 3.1.2008	Party Name: M/s. Organic India Pvt, Ltd, Luchnow	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/123/AM08/DESVI	RLA File 06/24/40/13/AM08	Lic No./Date 0610012555 26.11.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- Flavored Psyllium Powder(Organge Flavour) Blend of Psyllium Powder, fruit powders, natural flavourings, Herb and Herb Extracts (Product blend is certified organic as per USDA Standard.	40896.000	KG	24,515,307.95	604,569.86
			Total	24,515,307.95	604,569.86

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Inulin Extract Powder	7158.230	KG	0.00	0.00
2.	Licorice Root Cut Root	4538.430	KG	0.00	0.00
3.	Prune Powder Powder	1288.220	KG	0.00	0.00
4.	Orange Powder Powder	777.230	KG	0.00	0.00
5.	Marshmallow Root Powder Powder	1073.520	KG	0.00	0.00
6.	Orange Flavour Powder	1288.220	KG	0.00	0.00
7.	Aloe Extract Extract Powder	717.110	KG	0.00	0.00
8.	Steviosides Extract Powder	150.290	KG	0.00	0.00
		TOTAL		9,000,000.00	219,244.82

Position:
Decision: Defer

The Committee considered the case as per agenda. The NC meeting observed that comments may be obtained from MFPI & AYUSH . It was also decided to ask the applicant to furnish following documents/ information:-

1. Details of Import items with Product catalogue.
2. Past three years Production /Consumption data duly certified by the jurisdictional Excise Authority.
3. Whether the firm has approval from AYUSH, if so copy of the approval, for the export product.
4. Copy of the USDA Standard for the export product.
5. The distinction between 'Orange Powder' and 'Orange Flavour Powder' proposed to be imported as inputs.

The case will be placed before the committee for consideration on receipt of the details from the firm.

Case No.770 NC-VI Dt . 3.1.2008	Party Name: M/s. Organic India Pvt. Ltd Lucknow	Meeting No/Date 36/08 Date 3.1.2008	Status Defer
HQ File No. 01/85/50/124/AM08/DES- VI	RLA File 06/24/40/14/AM08	Lic No./Date 0610012556 26.11.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- Flavored Psyllium Powder (Peach Flavour) Blend of Psyllium Powder, fruit Powders, natural flavorings, Herb and Herb Extracts, (Product blend is certified organic as per USDA standard)	40896.000	KG	24,515,307.95	604,569.86
			Total	24,515,307.95	604,569.86

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S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Inulin Extract Powder	7158.230	KG	0.00	0.00
2.	Licorice Root Cut Root	4538.430	KG	0.00	0.00
3.	Prune Powder Powder	1288.220	KG	0.00	0.00
4.	Peach Powder Powder	777.230	KG	0.00	0.00
5.	Marshmallow root powder Powder	1073.520	KG	0.00	0.00
6.	Peach Flavour Powder	1288.220	KG	0.00	0.00
7.	Aloe Extract Extract Powder	717.110	KG	0.00	0.00
8.	Steviosides Extract Powder	150.290	KG	0.00	0.00
			TOTAL	8,500,000.00	207,064.56

Position:

Decision: Defer.

The Committee considered the case as per agenda. The NC meeting observed that the comments may be obtained from MFPI & AYUSH. It was also decided to ask the applicant to furnish following documents/ information:-

- 1 Details of import items with Product catalogue
2. Past three years production/Consumption data duly certified by the jurisdictional excise authority.
3. Whether the firm has approval from AYUSH for the export product, If so copy of the approval.
4. Copy of the USDA standard for the export product.
5. The distinction between "Peach Powder" and 'Peach Flavour Powder' proposed to be imported as inputs.

The case will be placed before the Committee for consideration on receipt of the details from the firm.

Case No.771 NC-VI Dt . 3.1.2008	Party Name: M/s. Organic India Pvt. Ltd, Lucknow.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/125/AM08/DESVI	RLA File 06/24/40/15/AM08	Lic No./Date 0610012557 26.11.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- Flavored Psyllium Powder (Chcolate Flavour) Blend of Psyllium Powder, fruit Powders, natural flavorings, Herb and Herb Extracts, (Product blend is certified organic as per USDA standard)	42600.000	KG	25,536,779.11	629,760.27
			Total	25,536,779.11	629,760.27

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Inulin Extract Powder	4473.000	KG	0.00	0.00
2.	Licorice Root Cut Root	4409.100	KG	0.00	0.00
3.	Prune Powder Powder	894.600	KG	0.00	0.00
4.	Carob Powder Powder	9818.240	KG	0.00	0.00
5.	Chicory Root Powder Powder	4473.00	KG	0.00	0.00
6.	Marshmallow root powder Powder	894.600	KG	0.00	0.00
7.	Chocolate Flavour Powder	1565.550	KG	0.00	0.00
8.	Vanilla Flavour Powder	894.600	KG	0.00	0.00
9.	Aloe Extract Extract Powder	447.300	KG	0.00	0.00
10.	Steviosides Extract Powder	246.020	KG	0.00	0.00
			TOTAL	9,500,000.00	231,425.09

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting observed that the comments may be obtained from MFPI & AYUSH It was also decided to ask the applicant to furnish following documents/ information:-

- 1 Details of items with Import Product catalogue.**
- 2 Past three years Production /Consumption data duly certified by the jurisdictional Excise Authority.**
- 3 Whether the firm has approval from AYUSH, if so copy of the approval.**
- 4 Copy of the USDA Standard for the export product.**

The case will be placed before the Committee for consideration on receipt of the details form the firm.

Case No.772 NC-VI Dt . 3.1.2008	Party Name: M/s. Naik Frozen Foods Pvt, Ltd,Mumbai.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/131/AM08/DESVI	RLA File 03/95/40/870/AM08	Lic No./Date 0310452817 5.12.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- FROZEN HEADLESS PEELED SHRIMP(IQF)	20910.000	KG	6,283,200	157,080.00
			Total	6,283,200	157,080.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEN HEADLESS SHELL ON PINK/BROWN SHRIMP	23000.000	KG	6,160,000.00	154,000.00
			Total	6,160,000.00	154,000.00

Position:

Decision: Defer

The Committee considered the case as per agenda.The Committee noted that MPEDA vide their letter No. 10/3/ION/2005/MS-HO dated 30.11.2007 has conveyed that as per the expert opinion of CIFT, the yield percentage of frozen headless shell on pink/brown shrimp(size 21-40) to frozen headless peeled shrimp(IQF) is 80-85%. Since the firm has applied a higher yield, it was decided to ratify the quantity applied for as under:-

Export item

Qty

1. Frozen Headless Peeled
Shrimp(IQF) Pink/Brown
Size(21-40)

20910 kg.

Import Item

Qty

1. Frozen Headless Shell on
Pink/Brown Shrimp
Size (21-40)

23000 kg.

RLA to take consequential action as per FTP/procedure.

Case No.773 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/969/AM07/DES- VI	RLA File 07/24/40/349/AM07	Lic No./Date 0710048691 28.11. <u>2006</u>	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	61/0- ROCESSED STILL WINE12.5% ALCOHOL	22800.000	Litre	2,766,400.00	47,697.00
			Total	2,766,400.00	47,697.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	2400.000	Litre	1,584,000.00	1,710,720.00
			Total	1,584,000.00	1,710,720.00

Position:
Decision: Defer.

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No.774 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/215/AM07/DES- VI	RLA File 07/24/40/706/AM07	Lic No./Date 0710049856 31.1.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	47,697.00
		TOTAL		2,766,400.00	47,697.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency

1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No. 775 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd,Bangalore.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/218/AM07/DES- VI	RLA File 07/24/40/725/AM08	Lic No./Date 0710049871 31.1.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No. 776 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Voneyards :td. Namg;pre	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred.
HQ File No. 01/85/50/217/AM07/DES- VI	RLA File 007/24/40/708/AM07	Lic No./Date 0710049858 31.1.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,987,200.00	33,120.00
			Total	1,987,200.00	33,120.00

Position:

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

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Case No.777 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/216/AM07/DES- VI	RLA File 07/24/40/707/AM07	Lic No./Date 0710049857 31.1.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	2,160,000.00	36,000.00
			Total	2,160,000.00	36,000.00

Position:

Decision: Defer

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008.

Case No.778 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
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HQ File No. 01/85/50/15/AM08/DES- VI	RLA File 07/24/40/19/AM08	Lic No./Date 0710051434 26.4.2007	Defer date 5.7.2007
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0-12.5% ALCOHOL OPROCESSED STILL WINE 12.5% ALCOHOL PROCESSED STILL WINE	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	12.5% ALCOHOLIC RAW STILL WINE 12.5% ALCOHOLIC RAW STILL WINE	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision: Defer

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008.

Case No.779 NC-VI	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/14/AM08/DES- VI	RLA File 07/24/40/42/AM08	Lic No./Date 0710051435 26.4.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	PROCESSED STILL WINE 12.5% ALCOHOL	22800	Litre	2766400.00	46107
			Total	2766400.00	46107

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24000	Litre	15,84,000	26,400
				15,84,000	26,400

Position:

Decision: Defer

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No.780 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/391/AM07/DES- VI	RLA File 07/24/40/194/AM07	Lic No./Date 0710045999 12.7.2006	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	61/0- PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	47,697.00
			Total	2,766,400.00	47,697.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1584000.00	26400.00
			TOTAL	1,584,000.00	26,400.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No.781 NC-VI Dt . 3.1.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/219/AM07/DES- VI	RLA File 07/24/40/724/AM07	Lic No./Date 0710049874 31.1.2007	Defer date 5.7.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
	67/- PROCESSED STILL WINEPROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	46107.00
			Total	2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1584000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. The Committee decided to offer Personal Hearing to the applicant to explain the case before the NC meeting to be held on 24.01.2008 .

The case stands deferred for re listing on 24.1.2008

Case No.783 NC-VI Dt . 3.1.2008	Party Name: M/s. Silver Proteins Pvt. Ltd, Jamngr,	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/162/466/AM08/DES- VI	RLA File	Lic No./Date Not yet issued	Defer date 4.10.2007

Application : Request for fixation of input output norms (SION) for Groundnut Extractions/Meal & De-Corticated Cottonseed Extractions/Meal. under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting noted that the comments from VVO&F were still awaited . The representative from VVO&F requested for more time . Therefore, it was decided by NC to defer the case.

Case No.784 NC-VI Dt . 3.1.2008	Party Name: M/s.Teesta Valley Exports Ltd, Kolkata	Meeting No/Date 36/08 Date 3.1.2008	Status Reject
HQ File No.01/85/162/673/AM08/DES- VI	RLA File 02/77/40/221/AM08	Lic No./Date 0210106138 16.11.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency

.1.	90/0- Dry Flowers/Buds/Leaves Fruits & Flavour Goods	3,366	KG	32,20,800	82,685.00
			Total	32,20,800	82,685.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Dry Flowers / Buds / Leaves / Petals / Fruit Flavour materials	3,400	KG		
2.	Clear(Pet)Jar(Transparent Plastic Pet Bottles)	40000.	Number		
3.	White Plastic Cap with Activated Seal WAD Plastic caps for pet jars with Tamper proof Seal inside.	42000	Number		
4.	Sachet(Plastic transparent sachet)	200000	Number		
5.	Aluminium Foil Pouch(suitable for 2gms-10kgs)	10000	Number		
6.	Outer Box(made from Art paper 400GSM)				
		TOTAL		2,928.000	25,076.00

Position:

Decision: Rejected

The Committee considered the case as per agenda. The Committee observed that break-up of imported item at serial No.1, that is , Dry Flavours/Buds/Leaves/Petals/Fruit flavour materials has not been given quantity- wise . It is not possible to establish the nexus between the imported inputs and export product.

The Committee therefore did not ratify the imported item at Serial No. 1 . Packing material was allowed as per packing policy.

RLA to take consequential action as per policy/procedure

Case No.785 NC-VI Dt . 3.1.2008	Party Name: M/s. Organic India Pvt. Ltd, Lucknow	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/162/541/AM08/DES- VI	RLA File 06/24/40/09/AM08	Lic No./Date 0610012144 23.7.2007	Defer date 4.10.2007

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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- Flavored Psyllium Powder(Peach/Orange Flavor) Blend of Psyllium powder, fruit powders, natural flavorings Herb and Herb Extracts , (Product Blend is certified organic as per USDA standard	81792.000	KG	49030615.89	1209139.73
2.	67/0- Flavouresd Psyllium Powder (Chocolate Flavour) Blend of Psyllium Powder, fruit powders, natural flavourings Herb and Herb Extracts, (Product Blend is certified organic as per USDA standard	42600.000	KG	25536779.11	629760.27
		TOTAL		74,567,395.00	1,838,900.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Inulin Extract Powder	18789.000	KG	3000312.07	73089.21
2.	Licorice root Cut root	13486.000	KG	2513345.36	61226.44
3.	Prune Powder Powder	3471.000	KG	2000483.08	48732.84
4.	Orange Powder Powder	777.000	KG	299502.03	7296.03
5.	Peach Powder Powder	777.00	KG	581461.35	14164.71
6.	Carob Powder Powder	9818.000	KG	1499755.84	12174.32

7.	Chicory Root Powder Powder	4473.000	KG	1099863.73	26793.27
8.	Marshmallow root Powder Powder	3042.000	KG	1253735.96	30541.68
9.	Orange Flavor Powder	1288.000	KG	4251998.41	103580.96
10.	Peach Flavor	1288.000	KG	2568012.47	62558.16
11.	Chocolate Flavor Powder	1566.000	KG	2472374.18	60228.36
12.	Vanilla Powder Powder	895.000	KG	1861235.74	45340.70
13.	Aloe Extract Extract Powder	1882.000	KG	10967275.96	267168.72
14.	Steviosides Extract Powder	547.000	KG	1049965.40	25577.72
		TOTAL		34,419,321.58	838,473.12

Position:

Decision: Defer

The Committee considered the case as per agenda. The NC meeting observed that comments from MFPI & AYUSH may be obtained . It was decided to ask the applicant to furnish following documents/ information :-

- 1. Details of import items with Product catalogue**
- 2. Past three years Production /Consumption data duly certified by jurisdictional Excise Authority.**
- 3. Whether the firm has approval from AYUSH if so copy of the approval.**
- 4. Copy of the USDA Standard for the export product.**
- 5. Distinction between 'Orange Powder & Orange Flavour Powder' and 'Peach Powder & Peach Flavour' proposed to be imported as inputs.**

The case will be placed before the Committee for consideration on receipt of the details from the firm.

Case No.786 NC-VI Dt . 3.1.2008	Party Name: M/s. Naik Frozen Foods Pvt. Ltd, Mumbai.	Meeting No/Date 36/08 Date 3.1.2008	Status Approved
HQ File No. 01/85/50/76/AM08/DES- VI	RLA File 03/95/40/553/AM08	Lic No./Date 0310441912 5.9.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$)
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					Currency
.1.	66/0- FROZEN HEADLESS PEELED SHRIMP(IQF)	21000.000	KG	6452218.00	153624.00
			Total	6,452,218.00	153,624.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEEN HEADLESS SHELL ON PINK/BROWN SHRIMP	23100.000	KG	6,325,704.00	150,612.00
			Total	6,325,704.00	150,612.00

Position:

Decision: Approved

The Committee considered the case as per agenda. The Committee noted that MPEDA vide their letter No.10/3/ION/2005/MS-HO dated 30.11.2007 has conveyed that as per the expert opinion of CIFT, the yield percentage of frozen headless shell on pink/brown shrimp(size 21-40) to frozen headless peeled shrimp (IQF) is 80-85%. Since the firm has applied a higher yield, it was decided to ratify the quantity applied for as under:

Import

Qty

FROZEEN HEADLESS
(Size 21-40)

23100.000 KG. SHELL ON PINK/BROWN SHRIMP

Export

Qty

66/0- FROZEN HEADLESS
Pink/Brown(Size 21-40)

21000.000 KG PEELED SHRIMP(IQF)

RLA to take consequential action as per policy/procedure.

Case No. 787 NC-VI Dt . 3.1.2008	Party Name: M/s.Marine Chemicals Cochin	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/91/AM08/DES- VI	RLA File 10/24/40/121/AM08	Lic No./Date 1010027494 28.9.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	18000.000	KG	10036800/-	244800.00
			Total	10036800/-	244800.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAAR AGAR COMMERCIAL GRADE POWDER	20000.000	KG	9840000.00	240000.00
			Total	9840000.00	240000.00

Position:

Decision: Defer.

The Committee considered the case as per agenda. It was observed by the NC meeting that comments of MPEDA have not been received. It was decided to issue D.O. reminder to MPEDA to expedite their comments .

Case No.788 NC-VI Dt . 3.1.2008	Party Name: M/s.Sonic Biochem Extractions Ltd, Bhopal	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/358/AM04/DES- VI	RLA File 11/24/39/001/AM05	Lic No./Date 1110010370 28.2.2005	Defer date

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1	SOYA LETHICIN POWDER	44.40	MT	66,832.44	151,426.17

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency

2.					
			Total		

Position:

Decision: Deferred

The representative from VVO&F requested for time for further examination of the case. It was therefore decided to defer the case.

Case No. 789 NC-VI Dt . 3.1.2008	Party Name: M/s. Sonic Biochem Extractions Ltd, Indore	Meeting No/Date 36/08 Date 3.1.2008	Status Deferred
HQ File No. 01/85/50/285/AM06/DES- VI	RLA File 03/95/40/1372/AM06	Lic No./Date 0310371339 14.3.2006	Defer date 6.7.2006

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- LECITHEN POWDER	200.000	MT	13158050.00	302483.91
			Total	13,158,050.00	302,483.91

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	ACETONE	200.000	MT		
2.	L D BAGS	20000.000	Number		
3.	CORRUGATED CARTONS	10000.000	Number		
			Total	12,125,000.00	278,735.64

Position:

Decision: Defer.

The representative from VVO&F requested for time for further examination of the case. It was therefore decided to defer the case.

Case No.790 NC-VI 3.1.08	Party Name: M/s. Gokul Refoils & Solvent Ltd Ahemedabad	Meeting No/Date 36/08 Date 3.1.2008	Status Rejected
HQ File No. 01(83)/85/162/612/AM08	RLA File	Lic No./Date Not yet issued	Defer date

Application : Request for fixation SION for export seeds packed in plastic/guni bags against import of Caster Seeds Uncleaned under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Reject.

The Committee considered the case as per agenda. The NC noted that the firm was asked to furnish details as decided in the meeting held on 27.9.2007. The firm has not furnished the requisite details.

Accordingly, NC decided to reject the case.

RLA to take consequential action as per policy/procedure.

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